Centres (AWCs) to cover all habitations including SC/ST and minority areas in the country. ICDS Scheme is a self selecting scheme. Target with regard to child beneficiaries are, therefore, not fixed by the Government of India for the States as all children below 6 years are eligible as per the schematic pattern and norms of the ICDS Scheme. 7.28 crore children (6 months to 6 years) received supplementary nutrition under Integrated Child Development (ICDS) Scheme as on 31.03.2010.

As on 31.03.2010, 11,42,029 Anganwadi Centres (AWCs)/mini-AWCs are operational out of 13,66,624 sanctioned AWCs/mini-AWCs. States have been requested to operationalise all the pending Anganwadi Centres (AWCs)/mini-AWC. Population norms for opening of an AWCs/mini-AWC have been downwardly revised for better coverage. Nutritional and financial norms of supplementary nutrition have also been enhanced.

With emphasis on quality of delivery of services and better infrastructure provided in the operational AWCs/min-AWCs and the increase in AWCs during universalisation, the coverage in terms of number of child beneficiaries would also increase.

## Working conditions in Anganwadi

- 865. SHRIMATI BRINDA KARAT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether the annual report of the Ministry says that, out of 10,27,694 operational Anganwadi Centres, only 28.12 per cent have drinking water facilities, 22.11 per cent have toilets, 25.50 per cent have kitchen, 52.21 per cent have cooking equipments and 11.88 per cent have barrier free access; and
- (b) if so, the steps Government has taken to provide Anganwadi Centres decent working conditions?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The figures in the Annual Report of the Ministry were shared by the States during the review meeting held in December 2009 and were for the period ending September 2009. However, later they have reported in May 2010 the position as on 31.3.2010 that 52.34 per cent AWCs have drinking water facilities, 42.19 per cent have toilets facilities,26.11 per cent have kitchen, 55.16 per cent have cooking equipments and 19.99 per cent have barrier free access.

There is no provision for construction of Anganwadi Buildings except in North East States. In areas where public buildings are not available, there is provision under the Scheme for taking the accommodation on rent. The States/UTs have been requested, from time to time, to tap funds available under various schemes of other Ministries such as Backward Region Grant Fund (BRGF), M.P. Local Area Development Scheme (MPLADS), M.L.A, Local Area Development Scheme (MLALADS), Rural Infrastructure Development Fund (RIDF), Panchayati Raj Institution (PRI), Multi-Sectoral Development Programme (MSDP), Tribal Development (TD), National Rural Employment Guarantee Act (NREGA) and State's own funds etc. for construction and AWC building and amenities. A Joint letter has been sent to States /UTs on 10th February, 2010 under the signatures of Secretary, MWCD and Secretary, DDWS for better convergence under the ICDS Scheme of MWCD and National Rural Drinking Water Programme (NRDWP) and Total Sanitation Campaign (TSC) of the Department of Drinking Water Supply considering the close linkages between provision of safe drinking water, good sanitation and child health and nutrition.

12.00 NOON

(MR. DEPUTY CHAIRMAN, in the Chair)

## PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table of the House.

## Notification of the Ministry of Mines

THE MINISTER OF MINES AND THE MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Mines Notification No. G.S.R. 216 (E), dated the 29th March, 2010, publishing the Mineral Conservation and Development (Amendment) Rules, 2010, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. *See* No. L.T. 2600/15/10]

## Memorandum of Understanding between Govt. of India and Coal India Ltd.

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of